

à

SLP(C)No. 15770 OF 2001

ITEM No.28

Court No. 4

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.15770/2001

(From the judgement and order dated 12/06/2001 in FA 1510/01  
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

G.M., OIL & NATURAL GAS CORPORATION LTD.

Petitioner (s)

VERSUS

RAMESHBHAI JIVANBHAI PATEL & ANR.

Respondent (s)

( With Appln(s). for exemption from filing O.T. and directions  
and with prayer for interim relief )

With

SLP(C)No.16549/2001, SLP(C)No.16550/2001, SLP(C)No.16551/2001,  
SLP(C)No.16552/2001, SLP(C)No.16554/2001, SLP(C)No.16555/2001  
(With prayer for interim relief)

Date : 12/08/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)

Mr. K.R. Sasiprabhu, Adv.

For Respondent (s)

Mr. Jatin Zaveri, Adv.  
Mr. Harish J. Jhaveri, Adv.

Mr. Yashank Adhyaru, Sr. Adv.  
Ms. Alka Agarwal, Adv.  
Ms. Nirmala Gupta, Adv.  
for M/s I.M. Nanavati Associates, Adv.

UPON hearing counsel the Court made the following  
O R D E R

....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

At the request of learned counsel for the petitioner,  
the case is adjourned by one week.

.SP1

(N. Annapurna)  
Court Master

(Kanwal Singh)  
Court Master